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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.2035/92

New Delhi this the 7th Day of February, 1994.

Shri N.V.Krishnan, Vice-Chairman (A)  
Shri B.S. Hegde, Member (J)

1. Atal Prakash Kain,  
S/O Late Shri Jagdish Kain,  
R/O F-45, Sector 27,  
Noida (UP).

2. Chander Mohan Lal,  
S/o Sh. M.M. Lal,  
R/O C-3/D, Basant Lane,  
New Delhi.

...Applicants

(By Advocate Sh. B.B. Raval, though none appeared.)

Versus

1. Union of India through the  
General Manager, Northern  
Railway, Baroda House,  
New Delhi.

2. Mrs. Devika Chikkala,  
General Manager (P),  
Northern Railway,  
New Delhi.

3. Keemat Lal Anand,  
Executive Engineer  
(Projects and Designs),  
Northern Railway,  
Baroda House,  
New Delhi.

...Respondents

(By Advocate Sh. R.L. Dhawan)

ORDER(Oral)

(Mr. N.V. Krishnan)

It is seen from the proceedings dated 24.8.93 that this O.A. is to be taken up after the Contempt Petition filed by the applicant is disposed of. The applicant had filed CCP-107/93 in OA-1568/91. That CCP has been dismissed by the order dated 16.11.93, a copy of which is on record.

2. The applicants have made the following prayers:-

"i) To direct the Respondents to publish the panel of 1984 test according to the directions contained in the judgement dated: 8th May, 1992.

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"ii) Initiate contempt of court proceedings against Mrs. Devika Chikkrala, Respondent No.2 and Shri Keemat Lal Anand, Respondent No.3 for having intentionally committed Contempt of this Honourable Tribunal"

3. On 7.8.92, the learned counsel for the applicants stated that he did not want to press relief No.ii) reproduced above.

4. In so far as the first relief is concerned, the respondents have stated on 7.6.93 that the reliefs prayed for have already been granted. He was directed to file a reply in this behalf. An additional affidavit has been filed on 16.8.93, enclosing Annexure R-4 dated 16.12.92 which refers to the directions given on 8.5.92 in OA-1568/91 and states that the employees mentioned in Annexure R-4 who had appeared in the written test on 8.7.84 and appeared in viva voce on 13.11.84 are placed on the panel for the post of Senior Draftsman (Civil) in the grade of Rs.1400-2300. The names of the applicants are at serial Nos. 9 and 13. The learned counsel for the respondents submits that in view of this the OA has now become infructuous.

5. None is present for the applicant though called twice.  
 6. We have perused the record and are satisfied that this contention is correct. In the circumstances, we find that this OA has become infructuous and it is dismissed. No costs.

*ASHOK*  
 (B.S. HEGDE)  
 MEMBER(J)

San.

*N.V. KRISHNAN*  
 7-2-84  
 (N.V. KRISHNAN)  
 VICE-CHAIRMAN